

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 709 of 2019

IN THE MATTER OF:

**Invent Assets Securitisation &
Reconstruction Pvt. Ltd.& Anr.**

.....Appellants

Vs.

Rajmal Labhchand Mogra

.....Respondent

Present :

For Appellant:

**Mr. Darpan Wadhwa, Sr. Advocate with Mr. Aman
Varma, Ms. Smriti Churiwal & Mr. Jaivir Sidhant,
Advocates for Appellants 1 & 2**

**Ms. Priyanka Ranka, SVP alongwith Ms. Swati
Gopalani, AVP of Appellant No. 1**

O R D E R

12.07.2019 - Learned counsel for the Appellant is allowed to implead 'Resolution Professional' – '**Enviiro Bulkk Handling Systems Pvt. Ltd.**' ('Corporate Debtor') as party Respondent No. 2 by name. Necessary corrections be made in the cause title by 15th July, 2019.

Let notice be issued on the newly impleaded party by Speed Post. Requisite along with process fee be filed by 16th July, 2019.

Post the case of 'admission' on **26th August, 2019.**

....contd.

During the pendency of the appeal is the Appellant pays a sum of Rs. 10 lakhs to the 2nd Respondent ('Interim Resolution Professional'). 'Interim Resolution Professional' may accept the same subject to the decision of this appeal. In case of offer of payment in writing the impugned order dated 26th June, 2019 so far it relates to full payment in favour of the 'Interim Resolution Professional' is concerned shall be stayed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc